

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4491
ANSWERED ON:21.04.2015
RALLY AT JANTAR MANTAR
Kumar Shri Ashwini

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has fixed a place for staging protests and rallies near Jantar Mantar, New Delhi;
- (b) if so, whether the Government is aware of hours long traffic jams and filthy unhygienic conditions after protest rallies;
- (c) if so, whether the Government proposes to shift the place from Jantar Mantar to some other place; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (d): Delhi Police grants permission for protests / rallies based on the instructions issued vide Standing order No. 309 dated 31.01.2003. As per the instructions, Jantar Mantar cannot accommodate more than 5000 persons nor can vehicles be allowed to be brought by the organizers. In case, there are a large number of vehicles involved and they come with the organizers, the venue should be shifted to Ram Lila Ground where the vehicles can be parked. In case the ground of demonstration is going to be upward of 5000, then venue can only be Ram Lila Ground. From Ram Lila Ground, they cannot go to Jantar Mantar but the organizers can form a small group of 3 to 4 persons who can be taken to Jantar Mantar or VVIP offices for submission of memorandum. If, however, the demonstrators are less than 5000 at Ram Lila Ground, they can be allowed to go to Jantar Mantar in the form of a procession of 2 to 3 per line provided volunteers from the organizers are available at specified crossings and they will assist the Traffic police in traffic control at the crossings, which should be permitted intermittently by stopping the processionists. Any gathering of over 50000 should not be permitted at Ram Lila Ground but should be offered Burari ground as an alternative. If, however, the organizers select a park or an open area elsewhere in Delhi, the same can be examined on merits.

Organizer of processions will be responsible for ensuring that the route permitted to them by the police authorities is strictly followed. No participant shall act in a manner as to result in damage to public property, assault on Government servant, arson etc.

In the event of non-compliance of any of the prescribed conditions/ restrictions, the procession / meeting/ gathering etc. shall be declared as unlawful and prosecution would be launched against the violators.